
(2022) 08 TP CK 0009
In the Tripura High Court
Case No : Anticipatory Bail No. 37 Of 2022

Imdadur Rahaman @ Tahid	Vs	APPELLANT
State Of Tripura		RESPONDENT

Date of Decision : 12-08-2022

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 41, 438
Indian Penal Code, 1860 — Section 34, 306, 353

Citation : (2022) 08 TP CK 0009

Hon'ble Judges : T. Amarnath Goud, J

Bench : Single Bench

Advocate : P.K. Biswas, P. Biswas, S. Debbarma, R. Datta

Final Decision : Disposed Of

Judgement

T. Amarnath Goud, J

This is an application filed under Section 438 of the Code of Criminal Procedure, 1973 for granting of anticipatory bail to the accused-petitioner in connection with Kadamtala police station case No.37 of 2022 registered under Section 353/306/34 of the Indian Penal Code.

Heard Mr. P.K. Biswas, learned Sr. counsel assisted by Mr. P. Biswas, learned counsel, and Mr. R. Datta, learned P.P., appearing for the State-respondent.

The prosecution shall issue notice under Section 41 of Cr.P.C. to the accused petitioner and the accused petitioner herein shall cooperate with the investigation. In the event, if the prosecution is convinced against the accused person with regard to the allegations, they are at liberty to take steps in accordance with the law.

With the above observation and direction, this instant anticipatory bail application is disposed of.